

- (67) Report of the Jaipur Nagaur Anchali Gramin Bank, Jaipur (Rajasthan), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT-1069/85].

11.06 hrs.

#### MESSAGES FROM RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I have to report the following messages received from the Secretary General of Rajya Sabha :

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 10th May, 1985, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provision of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th May, 1985, agreed without any amendment to the Andhra Pradesh Legislative Council (Abolition) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 16th May, 1985."

11.07 hrs.

#### TERRORIST AND DISRUPTIVE ACTIVITIES (PREVENTION) BILL

[English]

THE MINISTER OF LAW AND JUSTICE (SHRI A. K. SEN) : I beg to move for leave to introduce a Bill to make special provisions for the prevention of and for coping with, terrorist and disruptive activities and for matters connected therewith or incidental thereto.

MR. SPEAKER : Motion moved :

"That leave be granted to introduce a Bill to make special provisions for the prevention of and for coping with, terrorist and disruptive activities and for matters connected therewith or incidental thereto."

Prof. Madhu Dandavate.

PROF. MADHU DANDAVATE : Mr. Speaker, Sir, we do want that very strong measures should be taken for acts of terrorism. On that the entire House is agreed. Sir, I wish to point out that may of us got a 13-page Bill at 9.30 in the morning. The amendments were to be sent before 10 O'clock. I completed the reading of this Bill by 10.10 hours.

MR. SPEAKER : I can allow two hours.

PROF. MADHU DANDAVATE : Just listen to me. Not only that. I do not know whether you have carefully gone through the Bill. I do not think you had the patience to go through this 13-page Bill. Terrorism, disruptive activities, secessionist activities have been redefined and the definitions are given in such a way that knowing our past experience of drafting about any Bills in which detentions and punishments are involved, unless we are very careful, even the jurists like Mr. Seervai said that whenever there are Bills involving liberties of the people or involving certain against tyrannical acts and terrorist acts, one has to be very cautious because you are likely to give in the hands of the bureaucracy an instrument that they are likely to misuse. In this particular case, song, drama, poems and even paintings may have indirect action that there is provocation for terrorism and all these have been brought into the jurisdiction of this Bill. Then, again, not only the words political enmity or incendiarism or terrorism, act of violence but you will be surprised to know that even anything that results into some sort of class conflicts or some sort of class struggle, that is also brought into the picture. Tomorrow if the Adivasis who are oppressed and suppressed organise a satyagrah, stage a demonstration and fight against the zamindars, who have looted and cheated them, even that action will be construed, according to this particular Bill, as a disruptive activity and they are likely to be seriously punished.